

State Vs. Sudhir Singh Sindhu  
FIR No. 74/2020  
Under Sec. 279/304/304-A IPC  
PS Krishna Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, above mentioned application has been put up before the undersigned.*

Present : Ld. counsel for the applicant/accused through telephonic conversation/VC.  
ASI Mateen Ahmed, Naib Court for the State.

This is an application moved for the applicant/accused seeking regular bail.

Record also reveals that another application has also been moved by the said applicant/accused seeking extention of interim bail granted to the applicant/accused.

Heard in part.

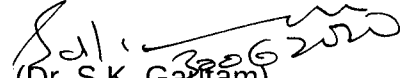
During the course of arguments, it is submitted by ld. counsel for the applicant/accused that investigations have been concluded and chargesheet has already been filed. It is also submitted that there is no chance of tampering with the evidence.

At request, matter be listed on 03.07.2020.

Issue notice to both these applications to the IO for said date.

TCR be also summoned for NDOH.

This application be put up with said another application on NDOH.

  
(Dr. S.K. Gauram)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Sudhir Singh Sindhu  
FIR No. 74/2020  
Under Sec. 279/304/304-A IPC  
PS Krishna Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, above mentioned application has been put up before the undersigned.*

Present: Ld. counsel for the applicant/accused through telephonic conversation/VC.

ASI Mateen Ahmed, Naib Court for the State.

This is an application moved for the applicant/accused seeking extension of interim bail.

Record also reveals that another application has also been moved by the said applicant/accused seeking regular bail to the applicant/accused.

Heard in part.

During the course of arguments, it is submitted by Id. counsel for the applicant/accused that investigations have been concluded and chargesheet has already been filed. It is also submitted that there is no chance of tampering with the evidence.

At request, matter be listed on 03.07.2020.

Issue notice to both these applications to the IO for said date.

TCR be also summoned for NDOH.

Record of bail granted to the applicant/accused be also summoned for said date.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Ansh Bhandari  
FIR No. 113/2020  
Under Sec. 393/436/452/34 IPC  
& 27 Arms Act  
PS Krishna Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. S.K. Gandhi, Id counsel for the applicant/accused.  
Naib Court for the State.

This is an application seeking extention of interim bail granted to the applicant/accused which is going to be expired on 02.07.2020.

Arguments heard in part.

At request, matter be listed on 02.07.2020.

Issue notice to complainant for said date.

Meanwhile IO to file report about past <sup>record</sup> antecedents of the applicant/accused. *of bail section*

*S.K. Gautam*  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Sahil Ansari  
FIR No. 85/2019  
Under Sec. 302/34 IPC  
PS Krishna Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Ld. counsel for the applicant/accused through sound system and telephone.

Naib Court for the State.

As per the telephonic conversation between Reader of the Court and ld. counsel, ld. counsel seeks a date for 03.07.2020 and prayed for issue notice of the present application to non applicant.

Under the over all circumstances, matter is adjourned to 03.07.2020.

Issue notice to IO for said date and is directed to file report about past antecedents of the applicant/accused. Suptd Jail is also directed to file report about conduct and behaviour of the applicant/accused on or before said date.



(Dr. S.K. Gaatam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Rickey Verma  
FIR No. 413/2018  
Under Sec. 302/307/34 IPC  
27/25 Arms Act  
PS Pandav Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Ld. counsel for the applicant/accused through sound system and telephone.

Naib Court for the State.

Heard in part.

Under the over all circumstances, matter is adjourned to

03.07.2020.

Issue notice to IO for said date and is directed to file report about verification of the medical documents annexed with the application by NDOH. Suptd Jail is also directed to file report about conduct and behaviour of the applicant/accused on or before said date. *& provide documents*



(Dr. S.K. Gautam)

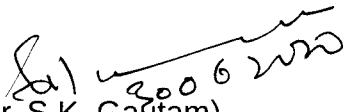
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Bittu Bhati Etc.  
FIR No. 391/18  
Under Sec. 307/120B/34 IPC  
PS New Ashok Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Anil Kumar Srivastva, Id. counsel for the applicant/accused  
through sound system and telephone.  
ASI Mateen Ahmed, Naib Court for the State.  
SI Arjun in person.  
Reply filed. Report from Suptd Jail received.  
Perused. Heard in part.  
At request, be listed on 02.07.2020.  
TCR be produced on that date.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020

State Vs. Rashid @ Lambu  
FIR No. 276/18  
Under Sec. 304/308/341/34 IPC  
PS Mayur Vihar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Rajni Kant, Id. counsel for the applicant/accused Rashid @ Lambu appeared through telephonic conversation/VC.  
ASI Mateen Ahmed, Naib Court for the State.

This is second bail application under Sec. 439 CrPC seeking interim bail for 30 days.

TCR also received. Perused.

It is reported by the Investigating Officer that that the applicant/accused is involved in other several number of criminal cases and is Bad Character of the area and there is likelihood of tampering with the evidence and also possibility of evading the process of law and again indulge in such criminal activities.

Ld. counsel for the applicant/accused prayed for mercy petition to grant interim bail for 20-30 days to look after his old aged father as none is there to look after during the pandemic Covid 19 and applicant/accused have to arrange for money to extend financial resources to look after his old aged father.

Submissions considered.

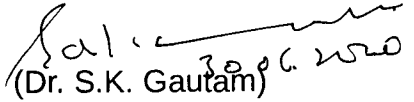
Present application does not come within the ambit of guidelines of High Power Committee of Hon'ble High Court of Delhi. Earlier application moved on the same ground was dismissed vide order dated 11.06.2020. It is also revealed that co-accused Rehan @ Owise seeking grant of interim bail has also been dismissed vide order dated 03.06.2020.

Considering the gravity of offence and material placed on record as well past antecedents of the applicant/accused, no ground is made out to incline the prayer made by the applicant/accused and as such, present application stands dismissed.

Copy dasti.

Summoned record from Bail Section in respect of the applicant/accused be also kept in judicial file of this case.

Present application be tagged with TCR.

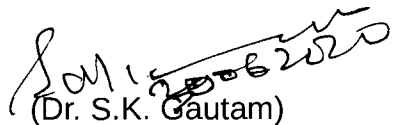
  
(Dr. S.K. Gautam)  
30.06.2020  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
30-6-2020

FIR No. 47/2019  
Under Sec. 392/394/397/34 IPC  
PS Krishna Nagar

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Sanjeev Bhardwaj, Id. counsel for the applicant/accused.  
Naib Court for the State.  
TCR received. Perused.  
Heard in part.  
At request, be put up 01.07.2020.  
Meanwhile Suptd Jail is directed to file report as to why applicant/accused has not been released.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020




State Vs. Pawan  
FIR No. 0075/2016  
Under Sec. 186/333/353/307/34 IPC  
PS Kalyanpuri

30.06.2020

*Pursuance to the order no. 3919-39/D&SJ(East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Kapil Singhal, counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
This is an application seeking regular bail moved to the applicant/accused.  
Heard in part.  
At request, be put up on 03.07.2020.  
Issue notice of the present application to the IO to file report about past antecedents of the applicant/accused by NDOH.  
Suptd Jail is also directed to file report about behaviour and conduct of the applicant/accused by NDOH.  
TCR be also produced on that date.

  
(Dr. S.K. Gauram)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 30.06.2020